

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

OA No. 060/00496/2016 Date of decision- 06.12.2017

Date of decision- 06.12.2017

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MRS. P. GOPINATH, MEMBER (A)

1. Promila W/o Late Sh. Tej Ram age 61 years (approximate) Group 'C', working as Sr. TOA (G) HRD Section/GMT/D Jalandhar.
2. Kanchan Tandon wife of late Sh. Vipan Kumar Tandon age 48 years (Approximate) Group C working as Sr. TOA (G)/DE Phones Adampur.

...APPLICANTS

BY ADVOCATE : Ms. Sonia G. Singh.

VERSUS

1. Union of India through its Secretary, Ministry of Communication, Department of Communication, New Delhi (Deleted vide order dated 02.09.2016)
2. Bharat Sanchar Nigam Limited, through its Chairman, 20 Ashoka Road, New Delhi.
3. General Manager (Telecom) (SSA), Opposite Company Bagh, BSNL, Jalandhar.

...RESPONDENTS

BY ADVOCATE: Mr. D.R. Sharma, counsel for respondents no. 2 & 3.

ORDER (ORAL)

SANJEEV KAUSHIK, MEMBER(J):-

1. Heard.
2. Learned counsel for the parties are in agreement that issue involved in the instant O.A has already been decided by this Court in TA No. 35/PB/2009 titled **Raj Kumar & Anr. Vs. U.O.I & Ors.** along with other TAs, decided on 22.01.2010 (Annexure A-6) as upheld by

the Hon'ble jurisdictional High Court by dismissing the CWP No. 14817-CAT-2010 at the hands of the BSNL vide judgment dated 19.08.2010. Against which BSNL went upto the Hon'ble Supreme Court by filing SLP (C) 35048/2010, same is pending for adjudication where the Lordship has suspended the contempt proceeding only. Therefore, they submitted that the present O.A may be disposed of at this stage with a direction that whatever will be the decision by the Hon'ble Supreme Court in above noted SLP, they will abide by the same.

3. Considering the above, the present O.A is disposed of in above terms.

**(P. GOPINATH)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 06.12.2017.

'jk'